NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. (80/252/HDB/2017
NAME OF THE COMPANY	Mackel Components Private Limited
NAME OF THE PETITIONER(S)	Mackel Components Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. Dhanamjery Reday	Pranting Company Ser thy	L. d. beday & gmail on	tim
v			

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri L. Dhanamjay Reddy, Learned PCS for the Applicant Company.

Issue notice to RoC. The Learned Counsel for the Petitioner is directed to file an affidavit regarding cash deposits received post demonetization. Post the case on 22.11.2017.

Member (T)

Member (J)

bm